

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

29.

IA 754/2021 IA 818/2021
IA 1154/2021 IA 2883/2021
IA 1459/2021 IA 1559/2021
IA 1586/2021 IA 1644/2021 IN
C.P. (IB)/3060(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES:

Micromax Informatics Ltd

Vs

Good Day Ventures (India) Pvt Ltd

SECTION: 90 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Rubina Khan, Ld. Counsel for the RP present.

IA 2883/2021

This is an Application filed by the RP u/s 33 of the Code for liquidation of the Corporate Debtor.

List this matter on **05.12.2022**.

IA 754/2021

This is an Application filed by the RP u/s 19 (2) of the Code seeking cooperation from the Suspended Board.

IA 818/2021

This is an Application filed by the RP against the Income Tax Authorities for detachment of accounts of Corporate Debtor which has been attached vide notices dated 03.02.2020 which is in violation of section 14 of the Code.

IA 1154/2021

Ms. Rubina Khan, Ld. Counsel for the RP present. Mr. Ajay Kumar, Ld. Counsel for Respondent No.1 present. Ms. Astha Kanojia, Ld. Counsel for Respondent No.2 to 4 present.

IA 1459/2021

Ld. Counsel for the RP sought for substitution of service. Permitted. RP is directed to take out substituted service in two daily newspapers one in English and another one in Vernacular Language.

List all other IAs on **10.01.2023**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)